

(b) to (f) The informations is gi-ven below:—

(Lakh tonnes)

<i>Particulars</i>	<i>1988-89</i>	<i>1989-90</i>	<i>1990-91</i> ( <i>Estimated</i> )
1. Production of sugar . . . . .	87.52	109.89	119
2. Imports. . . . .	..	2.42	..
3. Internal consumption . . . . .	99.19	102.83	107—108
4. Exports . . . . .	0.33	0.35	5.61

**Cadre Assignment and Postings of Members of All India Services**

1178. SHRI RAM NARESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken any policy decision regarding cadre assignment and postings in cases where both the husband and wife are members of All India Services;

(b) if so, the details thereof; and

(c) if not, whether the Government propose to formulate such a policy?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Yes Sir.

(b) and (c) The present policy is that if two officers belonging to the All India Services are married to each other and are borne on different cadres, both the officers are placed together in one cadre either by allowing one of the officers a Cadre transfer to the Cadre of the other or if that is not possible, to allot both of them a third cadre. This is subject to the concurrence of the States concerned. Care is however, taken to ensure that on transfer of cadre, the officer or officers concerned do not get transferred to the home State.

The subsequent postings of such officers within the cadre is within the purview of the concerned State Government.

**Cadre Assignment of Officers of All India Service**

1179. SHRI RAM NARESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated a policy regarding cadre assignment of a member of an All India Service in case his/her spouse belongs to a service under a State Government;

(b) if so, the details thereof; and

(c) if not, whether the Government propose to formulate such a policy taking into account all relevant factors?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) and (b) There are no special provisions for the allotment of cadres to the members of All India Services married to officers serving under the State Governments. They are governed by normal principles of cadre allocation.

(c) No, Sir.

**Funds to West Bengal under JRY**

1180. SHRI SATYAGOPAL MISRA: Will the PRIME MINISTER be pleased to state:

(a) the allocation of funds made to West Bengal under the Jawahar